

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting No. 12/13 of NC-VI held on 09.08.2012.

Meeting No. 12/13 for the licensing year 2012-13 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 09.08.2012 under the Chairmanship of Sh.S.K.Samal, Jt. DGFT. Following officers were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh. A.K.Ojha	A.D	MSME
2	Sh. S.K. Jain	D.O.	DIPP
3	Smt. S. Latha	Dy.DGFT	DGFT
4	Sh.S.K.Panigrahi	E.O	DGFT

The minutes of the earlier meeting No. 08/13, 9/13 10/13 and 11/13 held on 18.07.2012 and 20.7.2012 respectively and sent by e mail to all members of the committee, were ratified by the members. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 24 months as per Para 4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

1	204	Party Name:M & B ENGINEERING PVT. LTD.	Meet No/Date:12/85-ALC3/2012 02.08.2012	Status:
	HQ File :01/85/050/00055/AM11	RLA File :08/24/040/00118/AM11/	Lic.No/Date:0810090515 15.07.2010	Deferred
	The case was considered by the committee as per agenda. The committee decided to defer the case. DIPP vide their letter dated 9.8.2012 has stated that the information furnished by the firm is incomplete and desired to call for the following information from the firm :- - Net weight of each of the imported and indigenous inputs, for the propose of material balancing. - Thickness of import items from Sl. No.1 to 4. - Detail of import items at Sl. No. 5 and use thereof in the manufacture of Pre- Engineered Steel Building - Quantity of import item at Sl. No 10 in Nos. - Detailed calculation as to how the quantity of raw materials proposed for import has been arrived at including the net weight of component to be manufactured out of the imported raw materials. The case may be placed before the committee on receipt of comments or after four weeks i.e 13.9.2012			

2	205 Case No.:9/7/85-ALC3/2011	Party Name:M & B ENGINEERING PVT. LTD.	Meet No/Date:12/85-ALC3/2012 02.08.2012	Status:
	HQ File :01/85/050/00035/AM12/	RLA File :08/24/040/00360/AM11/	Lic.No/Date:0810098214 13.04.2011	Deferred
	The case was considered by the committee as per agenda.. The committee decided to defer the case. DIPP vide their letter dated 9.8.2012 has stated that the information furnished by the firm is incomplete and desired to call for the following information from the firm :- 1 Net weight of each of the imported and indigenous inputs, for the propose of material balancing. 2.Thickness of import items from Sl. No.1 to 4. 3.Detailed calculation as to how the quantity of raw materials proposed for import has been arrived at including the net weight of component to be manufactured out of the imported raw materials. The case may be placed before the committee on receipt of comments or after four weeks i.e 13.9.2012			

	206	Party Name:SUPERHOUSE LTD., KANPUR	Meet No/Date:12/85-ALC3/2012 02.08.2012	Status:
	HQ File :01/85/162/0013/AM13/	RLA File :06/24/040/0001/AM13	Lic.No/Date:0610026575 10.04.2012	Deferred
3	The case was considered by the committee as per agenda. . The committee noted the comments furnished by the office of the Textile Commissioner vide their letter No. 11/38/2012-Wvg/16 dated 11/18.6.2012 and decided to defer the case on the ground that the unit of measurement of export quantity is mentioned in kgs whereas import quantity is mentioned in Sq. meter which has no co-orelation and it is not possible to calculate the 5% wastage recommended by technical Authority. Committee decided to request the Textile Commissioner to indicate the export and import items in uniform unit of measurement and accordingly revise their comments.			

4	207 Case No.:11/36/85-ALC3/2011	Party Name:SUPERHOUSE LTD.,	Meet No/Date:12/85-ALC3/2012 02.08.2012	Status:
	HQ File :01/85/050/00214/AM12/	RLA File :06/24/040/00062/AM12/	Lic.No/Date:0610025830 09.02.2012	Deferred
	The case was considered by the committee as per agenda. The committee noted the comments furnished by the office of the Textile Commissioner vide their letter No. 11/38/2012-Wvg/16 dated 11/18.6.2012. The committee decided to defer the case on the ground that the unit of measurement of export quantity is mentioned in Nos. whereas import quantity is mentioned in Sq. meter which has no co-relation and it is not possible to calculate the 5% wastage recommended by technical Authority. Committee decided to request the Textile Commissioner to indicate the export and import items in uniform unit of measurement and accordingly revise their comments.			

5	208	Party Name:TEESTA VALLEY EXPORTS LTD	Meet No/Date:12/85-ALC3/2012 02.08.2012	Status:
	HQ File :01/85/050/00186/AM07	RLA File :02/24/040/00253/AM07	Lic.No/Date:0210096424 18.12.206	Deferred/ put up on file
	The case was considered by the committee as per agenda. The committee noted that the case was earlier rejected by the norms committee in its meeting held on 19.1.2007 and 14.2.2008. The committee decided that the matter may be examined on file.			

6	209 Case No.:6/10/85-ALC3/2012	Party Name:ALKEM LABORATORIES LTD.,	Meet No/Date:12/85-ALC3/2012 02.08.2012	Status:
	HQ File :01/85/050/00079/AM13/	RLA File :03/94/040/00028/AM13/	Lic.No/Date:0310698855 15.06.2012	Deferred
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI and MSME . It was decided to remind MFPI & MSME to expedite their comments . The case may be placed before the committee on receipt of comments or after four weeks i.e 06.09.2012			

7	210 Case No.:14/36/85-ALC3/2011	Party Name:CRI LIMITED	Meet No/Date:12/85-ALC3/2012 02.08.2012	Status:
	HQ File :01/85/050/00217/AM12/	RLA File :02/24/040/00058/AM12/	Lic.No/Date:0210172548 16.01.2012	Approved
	The case was considered by the committee as per agenda. The committee after discussion with technical members present in the meeting decided to approve the case as per existing SION C- 2048. RA may take consequential action as per policy / procedure.			

8	211 Case No.:12/24/85-ALC3/2011	Party Name:MALABAR FOOD STUFF COMPANY	Meet No/Date:12/85-ALC3/2012 02.08.2012	Status:
	HQ File :01/85/050/00134/AM12/	RLA File :10/24/040/00053/AM12/	Lic.No/Date:1010045831 12.10.2011	Deferred/Put up on file
	The case was considered by the committee as per agenda. The committee directed to examine the case on file regarding whether the import item in this case falls in the list of Non- permissible items as per para 4.7 (a) (iii) .			

9	212 Case No.:1/9/85-ALC3/2011	Party Name:FINNS FROZEN FOODS (INDIA) LIMITED	Meet No/Date:12/85-ALC3/2012 02.08.2012	Status:
	HQ File :01/85/050/00039/AM12/	RLA File :03/94/040/00047/AM12/	Lic.No/Date:0310627691 21.04.2011	Deferred
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MSME. On the request of representative of MSME the committee decided to bring up the case after two weeks i.e 23.8.2012			

10	213	Party Name:PARKWOOD FARMS PVT. LTD	Meet No/Date:12/85-ALC3/2012 02.08.2012	Status:
	HQ File :01/85/050/00247/AM09	RLA File :02/24/040/00251/AM09	Lic.No/Date:0210122583 27.01.2009	Deferred

The case was considered by the committee as per agenda. The committee noted that Tea Board's letter No. F-143/2012 dated 22.2.2012 is only an approval letter for the applicants blending activity.. Committee decided to refer the case to Tea Board to furnish their comments specifically indicating the quantity of inputs i.e Bergamot flavour and its quantity required for the export item .

11	214 Case No.:12/27/85-ALC3/2011	Party Name:JEWEL CONSUMER CARE P LTD	Meet No/Date:12/85-ALC3/2012 02.08.2012	Status:
	HQ File :01/85/050/00156/AM12/	RLA File :34/24/040/00148/AM12/	Lic.No/Date:3410031975 19.10.2011	Approved
	The case was considered by the committee as per agenda. Representative of MSME was consulted in the meeting and agreed to the comments of C&PC. Hence the committee as per written comments furnished by the Department of C&PC vide their O.M.No.46011/ 68/2009/PC-II dated 28.2.2012, decided to approve the norms as under:-			
	Export Item	Qty.	Import Item	Qty.
	Toothbrush- Interdental (Handle + Conical Brush+ plastic container Box.	12500.00 Boxes (1 Box containing 212 Nos. of Conical Brush and 212Nos. of Cylindrical Brush (Total 424 Brushes).	1.Interdental Head Cylindrical	27,82,500.00Nos (including 5% wastage)
			2.Interdental Head conical	27,82,500.00Nos (including 5% wastage)
			3. Raw material recommended for one kg of polypropylene part contained in export product.	
			i..Relevant Polypropylene Granules	1.04 kg
			ii. Polypropylene color master batch.	0.02 kg
			4.Raw material recommended for one kg of TPE part contained in the export product.	
			i.Thermoplastic Elastomer (TPE) Granules	1.04 kg
			ii. Thermoplastic Elastomer colour master Batch	

			0.02 kg
RA may take consequential action as per policy / procedure.			

12	215 Case No.:6/2/85-ALC3/2012	Party Name:DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:12/85-ALC3/2012 02.08.2012	Status:
	HQ File :01/85/050/00006/AM13/	RLA File :03/94/040/01112/AM12/	Lic.No/Date:0310685528 09.03.2012	Deferred
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from C&PC and MSME (chemical division) and issue a second reminder to C&PC and MSME to expedite their comments . The case may be placed before the committee on receipt of comments or after four weeks i.e 06.9.2012			

13	216 Case No.:4/29/85-ALC3/2011	Party Name:CHHAJED FOODS PRIVATE LIMITED,	Meet No/Date:12/85-ALC3/2012 02.08.2012	Status:
	HQ File :01/85/050/00161/AM12/	RLA File :08/24/040/00207/AM12/	Lic.No/Date:0810106487 12.12.2011	Deferred
	The case was considered by the committee as per agenda. The committee decided to defer the case for two weeks as requested by the representative of MSME and place the case before the norms committee meeting to be held on 23.8.2012.			

14	217 Case No.:26/2/85-ALC3/2012	Party Name:NV DISTILLIERIES & BREWERIES PVT LTD	Meet No/Date:12/85-ALC3/2012 02.08.2012	Status:
	HQ File :01/85/050/00026/AM13/	RLA File :05/24/040/00259/AM12/	Lic.No/Date:0510306911 01.11.2011	Deferred
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI and issue a 2nd reminder to MFPI to expedite their comments . The case may be placed before the committee on receipt of comments or after four weeks i.e 06.9.2012			

15	218 Case No.:16/2/85-ALC3/2012	Party Name:NV DISTILLIERIES & BREWERIES PVT LTD	Meet No/Date:12/85-ALC3/2012 02.08.2012	Status:
	HQ File :01/85/050/00016/AM13/	RLA File :05/24/040/00438/AM12/	Lic.No/Date:0510319095 29.02.2012	Deferred
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI and issue 2nd reminder to MFPI to expedite their comments . The case may be placed before the committee on receipt of comments or after four weeks i.e 06.9.2012			

16	219	REF. FROM ANIMAL HUSBANDRY, DAIRYING & FISHERIES THROUGH DOC	Meet No/Date:12/85-ALC3/2012 02.08.2012	Status: Deferred/put up on file
	HQ File :01/85/162246/AM12	Revision of Norms for the export product Casein Existing at SION E-7 and E-66		
	The case was considered by the committee as per agenda. The committee after discussion with technical members present in the meeting decided that the matter may be examined on file, as no request is received from any exporter / applicant for modification / upward revision of SION in respect of casein			

17	220	Party Name:CHHAJED FOODS PVT.LTD	Meet No/Date:12/85-ALC3/2012 02.08.2012	Status:
	HQ File :01/85/050/069/AM11	RLA File :08/24/040/00146/AM11	Lic.No/Date:0810091487 20.08.2010	Deferred
	The case was considered by the committee as per agenda. The committee decided to defer the case for two weeks as requested by the representative of MSME and place the case before the norms committee meeting to be held on 23.8.2012.			
